



Government of Jammu and Kashmir
Housing and Urban Development Department.
Civil Secretariat. Srinagar / Jammu

Notification

Srinagar, the 11th, 2017

SRO 374 :- In exercise of the powers conferred by section 6 read with section 7 of the Jammu and Kashmir Municipal Act, 2000, the Government hereby intends to exclude villages Doyan and Durbugh from the local area of Municipal Committee, Chadoora.

Any inhabitant of the aforesaid Municipal area, who has any objection to the proposal, may submit his/her objections in writing to the Government through Deputy Commissioner, Budgam within a period of six weeks from the date of publication of this notification.

By order of the Government of Jammu & Kashmir.

Sd/-

(Hirdesh Kumar Singh)IAS
Commissioner Secretary to Government
Housing & Urban Dev. Department.

No.HUD/ LSG/ULBK/236/2000-II

Dated:- 11 - 09 -2017

Copy to:-

1. Chief Electoral Officer, J&K Srinagar.
2. Principal Secretary to Hon'ble Chief Minister.
3. Commissioner/Secretary to Govt, Rural Dev. Department.
4. Divisional Commissioner, Kashmir
5. Secretary to Govt, Department of Law, Justice & Parliamentary Affairs..
6. Director, Urban Local Bodies, Kashmir.
7. Deputy Commissioner, Budgam
8. OSD to Hon'ble Deputy Chief Minister.
9. Special Assistant to Hon'ble MOS for Housing & Urban Dev. Deptt.
10. Pvt. Secretary to Commissioner Secretary to Govt, Housing & Urban Dev. Deptt.
- 11.. Notification file / Stock file


(Zahoor Ahmed Butt)

Under Secretary to Government
Housing & Urban Dev. Department